CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 23rd day of August 2002.

Contempt Application no. 90 of 2001. in Ariginal Application no. 1891 of 1994.

Hon'ble Mr A.K Bhatnagar, Member (J)

Hon'ble Maj Gen K K Srivastava, Member (A)

- 1. Smt. Nanhki Devi, W/o Late Radhey Shyam,
- Ram Sewak, S/o late Radhey Shyam
 Both resident of Village-Phoolwariya, Post Office-Jigna, Distt. Mirzapur.

... Applicant

By Adv : Sri CP Gupta

Versus

- Sri S Dashrathi, General Manager, N. Rly., Baroda House, New Delhi.
- Sri Maithew John, Divisional Railway Manager,
 N. Rly., Allahabad.

... Respondents

By Adv : Sri A K Gaur

In.

ORDER

Hon'ble Maj Gen KK Srivastava, Member (A).

This Contempt application has been filed under section 17 of the A.T. Act, 1985, for punishing the respondents for wilfully dispbeying the order of this Tribunal dated 28.3.2000. The order of this Tribunal reads as under:-

"With the above facts, circumstances and the law as well as the rules in view, I find it a fit case to direct the respondents to re-open the matter, consider the case of aplicant no. 1 for providing her family pension and for applicant no. 2 to provide him a job on compassionate ground and thereby the respondents are directed to pass detailed, reasoned and speaking order in the light of the above observation within 3 months from the date of communication of this order with a copy to the applicant."

- 2. As per above order there were two issues which were required to be decided by the respondents namely grant of family pension and provide job to applicant no. 2 on compassionate ground.
- of the CA. We have perused the related annexures. Perusal of annexure CA 1 makes it clear that the family pension of applicant no. 1 has been sanctioned and no action remains to be taken by the respondents. The respondents in para 5 have averred that the entire formality in the suitable post medical test etc has been held on 16/17.8.2001. The applicant has been found suitable. However, the respondents are not able to provide him the job immediately in absence of any vacancy. They have also given undertaking that as and when the vacancies are available the applicant no. 2 shall be appointed. We feel that the respondents have taken adequate action and there is nothing left to be decided. In our opinion no case of Contempt is made out. Contempt application is rejected. Notices issued are discharged.

There shall be no order as to costs.

Member (J)

Member (A)

/pc/